

Bill Summary

The Anti-Hijacking (Amendment) Bill, 2010

- The Anti-Hijacking (Amendment) Bill, 2010 was introduced in the Rajya Sabha on August 19, 2010 by the Minister of State, Ministry of Civil Aviation, Mr. Praful Patel. The Bill was referred to the Standing Committee on Transport, Tourism and Culture, which submitted its report on October 18, 2010.
- The Bill amends the Anti-Hijacking Act, 1982, which deals with hijacking of aircraft, and provides criminal penalties in this regard.
- The Act states that hijacking of an aircraft shall be punishable with life imprisonment and fine. The Bill enhances the punishment to death penalty, or life imprisonment and fine.
- The Act provides that a person who attempts or abets hijacking of an aircraft will be considered to be a hijacker, and punished accordingly. The Bill clarifies that whether a person attempts or abets hijacking of an aircraft on his own or in cooperation with others, he will be considered to be a hijacker.

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